

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/72/2018
NAME OF THE PETITIONER(S) : SEVENTRATA IT SERVICES PVT LTD
NAME OF THE RESPONDENTS(S) :
UNDER SECTION : 22

S.No.	Name (in Capital)	Represented by	Signature
1.	PAWAN JHABAKH for ANARAJITHA VISHWANATH	Counsel for the Applicant	K.P.S

ORDER

Counsel for the applicant present. Heard. The applicant is directed to send notices to the Central Government represented by the Regional Director, Registrar of Companies. Since there are no secured and unsecured creditors, notice to the creditors is dispensed with. Counsel for applicant is directed to make publications, under Rule 35 of the NCLT Rules, one in English and one in vernacular having wide circulation in the state where the registered office of the company is situated and file an affidavit in proof of the same. Post the matter on 24.04.2018.

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(S VIJAYARAGHAVAN)
Member(Technical)

-sr-

(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)